

**FIR No. 32/2019**

**PS: Prasad Nagar**

**State Vs. Kamal Kishore**

**U/s 302/323/341/147/148/149 IPC and 25 Arms Act**

26.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Sh. Vineet Jain, Counsel for accused-applicant  
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of extension of interim bail on behalf of accused Kamal Kishore in case FIR No. 32/2019.

Ld. counsel for the accused-applicant contended that the applicant-accused was earlier granted interim bail for a period of 15 days vide order dated 24.06.2020 and thereafter he was again granted interim bail for a period of 14 days vide order dated 31.07.2020 by this Hon'ble Court on the ground of illness/injury of his sister on her foot and his interim bail expired on 18.08.2020. That though in that period the sister of the applicant/accused got recovered herself but still he has a pain in her leg and since for last Two days mother of the applicant/accused falling sick and she is felling uneasy. That both the ladies i.e. sister and mother are alone in the house and except the applicant/accused there is no male member in the family to look after them in this current pandemic situation. That although the Hon'ble High Court of Delhi recent order passed in

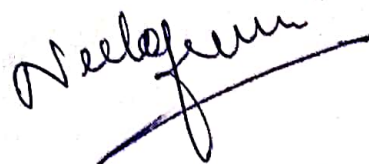
*Neelofur*

W.P(C) 3070/2020 has passed the order that all the under trials who have been granted interim bail during this period has been extended till 31.08.2020. That after release on interim bail the applicant/accused abide all the terms and condition and never misuse the concession of bail and never tried to tempered with the prosecution evidence.

Ld. Addl. PP on the other hand submitted that interim bail to the accused-applicant was not granted under the guidelines issued by High Powered Committee of High Court of Delhi dated 18.05.2020 for release of the UTPs in order to decongest the prisons in Delhi due to out break of covid-19 pandemic but on the basis of treatment of his sister and now the sister of the accused-applicant has recovered and the mother of the accused-applicant is not admitted in hospital and is visiting hospital as a followup case for her ailment.

Heard.

The High Powered Committee in its meeting dated 20.06.2020 had recommended for extension of interim bails further by 45 days of the undertrial prisoners who had been granted interim bail in the first place on the basis of guidelines issued by the High Powered Committee which recommendation was accepted by Hon'ble the High Court of Delhi by passing order, on the judicial side, dated 22.06.2020 in W. P. (C) No.3080/2020 titled as Court on its own Motion v. Govt. Of NCT of Delhi & Anr. Thereafter The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 13.07.2020 has clarified in respect of extension of interim





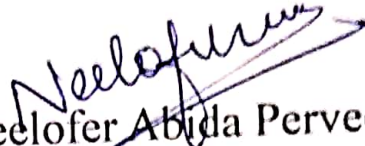
orders in following words:-

*"7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view of the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court or the Court subordinate to this Court, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. It clarified that this order extension of bail / interim bail/parole shall be applicable to all undertrials/convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16<sup>th</sup> March, 2020."*

Interim bails, in terms of directions passed by the Hon'ble High Court of Delhi in W. P. (C) No.3037/2020 stand extended till 31.08.2020. It is also reported in some daily newspapers and at some online law portals that now the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has further extended the interim bail of the UTPs, who are already on bail/interim bail or parole, which are going to expire on 31.08.2020 have been extended till 31.10.2020. The said order of H'ble the High Court of Delhi however was not readily available therefore at this

*Neelofar*

stage the interim bail of the accused-applicant is being extended for the time being till 31.8.2020 awaiting circulation of the further directions passed in WP NO.3037/2020, on the same terms and conditions. The application however is being kept pending till then. Put up on 31.8.2020 for further proceedings.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.08.2020

**FIR No. 288/2019**  
**PS: Sarai Rohilla**  
**State Vs. Pawan @ Jaat**  
**U/s 394/397/411/34 IPC**

26.08.2020

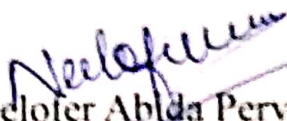
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Kshitiz Tyagi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application on behalf of accused-applicant Pawan @ Jaat for grant of interim bail of 30 days in case FIR No. 288/2019.

Ld. counsel for accused-applicant seeks time to file further medical record.

For further proceedings, put up on 05.09.2020.

  
(Neelofar Abida Perveen)  
ASJ (Central) THC/Delhi  
26.08.2020



**FIR No. 47/2019**  
**PS: Crime Branch**  
**State Vs. Manish Gautam**  
**U/s 20/25 NDPS Act**

26.08.2020

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).  
Sh. Ravinder Bhati, Counsel for accused-applicant (through video conferencing)  
Hearing conducted through Video Conferencing.

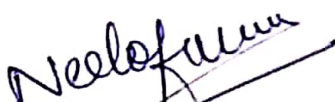
This is an application for grant of regular bail on behalf of accused Manish Gautam in case FIR No. 47/2019.

Reply is filed.

Reply is forwarded to Ld. counsel for the accused-applicant.

Ld. counsel seeks time to argue the matter.

For arguments, through video conferencing, put up on  
05.09.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.08.2020

**FIR No. 122/2019**  
**PS: Crime Branch**  
**State Vs. Triveni Kumar**  
**U/s 20/25/29 NDPS Act**

26.08.2020

Fresh bail application received. Be registered.

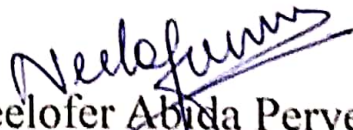
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).  
Sh.Karan Kataria, Counsel for accused-applicant (through video conferencing)  
Hearing conducted through Video Conferencing.

This is an application for grant of regular bail on behalf of accused Triveni Kumar in case FIR No. 122/2019.

Reply is filed.

Arguments heard on behalf of the State. Part arguments also addressed on behalf of the accused-applicant. Ld. counsel for accused-applicant seeks adjournment to address further arguments.

For further arguments, put up on **07.09.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.08.2020